

Court-II
In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No.281 of 2015 & IA Nos. 460 of 2015, 480 of 2015 and 167 of 2016

Dated : 30th May, 2016

**Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER**

In the Matter of:

The Tata Power Delhi Distribution Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Mr. Dhruv Mehta, Sr. Adv.,
Mr. Anupam Varma, Mr. Vishal
Anand, Mr. Rahul Kinra, Advs. and
Mr. Anurag Bansal, Rep. for TPPDL

Counsel for the Respondent(s) : Mr. Matrugupta Mishra, Adv. for
DVB Association
Mr. Sumeet Pushkarna, Adv. Along
with Mr. Siddhartha Nagpal with
Mr. Surinder Babbar, Secy. For R.3
Mr. S. K. Chaturvedi, Adv. for R.3,
DTL
Mr. Karn Kumar, Adv. For IA
No.32/16
Mr. A.P.Jain, Adv. For IA No.30/16
Mr. Brijendra, Adv. For IA No.31/16

ORDER

Mr. H. S. Phoolka, learned Sr. Advocate appearing for the main contesting party, namely Pension Trust, wants this matter to be listed after summer vacation of this Appellate Tribunal for arguments. We may mention here that on earlier dates Mr. Phoolka desired to put this case for arguments on day-today basis. Thus Mr. Pholka on the one hand impressed upon this Appellate Tribunal to hear this matter on urgent basis and decide this appeal

expeditiously whereas on the other hand in spite of giving consent for argument to be commenced today, he is not available.

Changing the stand on behalf of Mr. Phoolka, it is being requested to fix some dates in the first three days of June. This Appellate Tribunal is closing for summer vacation on 3rd June, 2016 and thus 3rd June is the last working day, therefore, Appellate Tribunal will open on 4th July, 2016. It is a long matter and if 01st June is fixed for arguments then the argument will not be completed in two days time. Hence, it is better to fix this appeal for arguments in July.

At the request of learned counsel for the parties and considering the urgency of the matter, the **Registrar** of this Appellate Tribunal is directed to list the matter on top of the list on the next date of hearing.

Today we are again making it clear that if any party wants to file their written submissions, the same may be done within a week from today so as to avoid any delay in the conclusion of the arguments. If written submissions are filed on behalf of the intervenors/respondents, the appellants will be at liberty to file the response.

Post the appeal for arguments on **7th & 8th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt